

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Original Application No. 173 of 2010

Monday, this the 8th day of March, 2010

CORAM:

Hon'ble Mr. Justice K. Thankappan, Judicial Member
Hon'ble Mr. K. George Joseph, Administrative Member

Dr. R.S.N. Pillai, Principal Scientist (Retd.),
M-20, Devaswom Lane, Kesavadasapuram,
Thiruvananthapuram-4.

Applicant

(By Advocate – Ms. P.K. Nandini)

V e r s u s

1. **Secretary, I.C.A.R., Krishi Bhavan,**
New Delhi-110001.
2. **Dy. Director General (Hort.),**
Krishi Bhavan, New Delhi - 110001.
3. **Director, National Research Centre of Oil**
Palm (NRCOP, ICAR), Padavegi 534450
(AP).

Respondents

[By Advocate – Mr. Sajan T.P. (R1-3)]

This application having been heard on 08.3.2010, the Tribunal on the same day delivered the following:

O R D E R

By Hon'ble Mr. Justice K. Thankappan, Judicial Member -

A retired Principal Scientist of the Indian Council for Agricultural Research (ICAR in short), retired from the office of the 3rd respondent, filed this Original Application for a direction to the respondents to grant him all benefits due under the Sixth Central Pay Commission Report including the arrears of pay and allowances. The applicant also prayed for



18% interest on the belated payment.

2. The case of the applicant is that he retired from service on 30.6.2006. While he was working as Principal Scientist and after his retirement, as per the recommendation of the Sixth Central Pay Commission report the applicant is entitled for arrears of salary and revision of pension and other benefits accrued under the report of the Sixth Central Pay Commission which was accepted by the Government of India. It is further case of the applicant that inspite of the letter Annexure A-2 sent by the first respondent ICAR, the 3rd respondent is not taking any steps to disburse arrears of salary and other benefits to the applicant. The applicant also filed a representation as Annexure A-1 to the Deputy Director General (Hort.), ICAR, Krishi Bhawan, New Delhi and also had sent a reminder Annexure A-3. Still, grievance of the applicant has not been met out by the respondents.

3. When this matter came up for admission today we have heard learned counsel appearing for the applicant Ms. P.K. Nandini and Mr. Sajan T.P. counsel appearing for the respondents on notice and we feel that this is a fit case to be disposed of at the admission stage itself by directing the respondent No. 3, who shall take immediate steps to meet the request of the applicant within a reasonable time. It is an admitted fact that the applicant retired from service as Principal Scientist on 30.6.2006 and as per the report of the Sixth Central Pay Commission, salary arrears and revision of pension and other benefits have been recommended and it was accepted by the

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Government of India and thereby, the first respondent also, with effect from 1.1.2006. If so, it is only proper for this Tribunal to direct the third respondent to take immediate steps to pass appropriate orders on Annexure A-1 at the earliest at any rate within 30 days of the receipt of a copy of this order. While considering Annexure A-1 representation the third respondent shall take into consideration Annexure A-2 letter of the ICAR, New Delhi addressed to the third respondent and expedite the matter as early as possible. Ordered accordingly.

4. With the above direction this Original Application stands allowed to the extent above with no order as to costs.



(K. GEORGE JOSEPH)
ADMINISTRATIVE MEMBER


K. Thankappan

(JUSTICE K. THANKAPPAN)
JUDICIAL MEMBER

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